

(c) Against an annual income of approximately Rs. 3/- lakhs, Rs. 1½ lakhs (approx) are incurred on expenditure annually for the maintenance of the Market.

(d) The rents were originally fixed in respect of a majority of holdings by the Collector, 24 Parganas, before the control of the Market was taken over by the Central Government in the year 1942. Refixation of rent is made by the Central Public Works Department on the basis of F.R. 45 B as applicable to private persons whenever the holdings are re-allotted.

Second Five Year Plan

870. Shri Supakar: Will the Minister of Planning be pleased to state:

(a) what percentage of total plan expenditure for the Second Five Year Plan has been spent during its first year, 1956-57; and

(b) the heads under which less than ten per cent. of the total expenditure has been spent?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) and (b). Detailed information is being collected in connection with the preparation of the Progress Report for 1956-57. When it becomes available a statement will be laid on the Table of Lok Sabha.

Khadi and Handloom Industries

871. Shri Jadhav: Will the Minister of Commerce and Industry be pleased to state:

(a) what amount of subsidies was given to the Khadi Industry from the year 1947 to 1956 year-wise; and

(b) what amount of subsidies was given to the Handloom Industry (looms working on mill yarn) during the same period year-wise?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) The following amounts have been sanctioned for the development of the khadi industry between 1951-52 and

1956-57, no amount having been sanctioned for the purpose previous to 1951-52:

Year	Amount in Rs.
1951-52	2,00,000
1952-53	9,00,000
1953-54	1,06,19,198
1954-55	2,46,52,841
1955-56	5,14,27,719
1956-57	6,56,31,258

The figures mentioned against 1955-56 and 1956-57 include sanctions issued for the Ambar Charkha programme.

(b) The following amounts of grants were sanctioned for the handloom industry between 1949-50 and 1956-57, no amount having been sanctioned previous to 1949-50:—

Year	Amount in Rs.
1949-50	3,50,680
1950-51	3,07,735
1951-51	1,85,595
1952-53	5,46,065
1953-54	1,49,19,918
1954-55	94,96,074-2-0
1955-56	1,82,11,923-14-0
1956-57	3,36,41,269-3-0

Evacuee Agricultural Lands

872. Shrimati Sucheta Kripalani: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the total acreage of evacuee agricultural land in the Delhi Territory from 1947 to 1957 year-wise;

(b) how much of this acreage is (i) garden land, (ii) A class land, (iii) B class land and (iv) banjar land;

(c) how much of this evacuee land has been allotted to Punjabi and non-Punjabi displaced land claimants from West Pakistan, both on temporary and permanent basis;

(d) how much of this land has been allotted to non-land claimants;